

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL  
BANGALORE**

REGIONAL BENCH - COURT NO. II

**Service Tax Appeal No. 21571 of 2015**

[Arising out of Order-in-Appeal No. COC-EXCUS-000-APP-392-394-14-15 dated 19.02.2015 passed by the Commissioner (Appeals-I), Central Excise & Service Tax, Cochin]

**Kerala Financial Corporation**  
Ernakulam Branch, Finance Tower,  
Kaloor, Kochi-17

**.....Appellant**

*VERSUS*

**Commissioner of CE & ST, Cochin**  
C R Building, I S Press Road, Ernakulam,  
Cochin, Kerala - 682018

**.....Respondent**

**APPEARANCE:**

Present for the Appellant: Sh. Siddharth Bavle, Advocate

Present for the Respondent: Sh. K. Vishwanath, Authorized Representative

**CORAM:**

**HON'BLE MR. P. A. AUGUSTIAN, MEMBER (JUDICIAL)**

**HON'BLE MR. PULLELA NAGESWARA RAO, MEMBER (TECHNICAL)**

**FINAL ORDER NO. 20586/2023**

DATE OF HEARING: 16.06.2023

DATE OF DECISION: 16.06.2023

**PER BENCH**

Learned Counsel for the appellant submits that they have availed the Sabka Vishwas (Legal Dispute Resolution) Scheme, 2019.

Learned AR for the Department has submitted that the availment of the scheme has been accepted by the Department and Discharge Certificate in Form-4 has also been issued by the Designated

Committee, which is placed on record. Consequently, the present appeal is dismissed as deemed to have been withdrawn.

(Dictated and pronounced in the open court)

**(P. A. AUGUSTIAN)**  
**MEMBER (JUDICIAL)**

**(PULLELA NAGESWARA RAO)**  
**MEMBER (TECHNICAL)**

RA\_Saifi